

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2120  
ANSWERED ON:27.03.2012  
UNTRACED FIR OF SIKHS RIOT  
Badal Harsimrat Kaur

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has taken any action for recovery of the untraced FIRs on Hond Chillar Mass Killing incident of Rewari, Haryana during the 1984 Sikhs genocide;
- (b) if so, the details and the outcome thereof; and
- (c) if not, reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c) : As enumerated at Nos. 1 and 2 of List II-State List of the 7th Schedule of the Constitution of India, the 'Police' and 'Public Order' are the responsibility of State Governments. The State Government of Haryana has already appointed the Commission of Inquiry under the Commissions of Inquiry Act, 1952, to inquire into the said incident, under the Chairmanship of Mr. (Justice) T.P. Garg (Retd.) of Hon'ble Allahabad High Court.